

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P.117(ND)/2016

IN THE MATTER OF:

Mrs. Harjeet Kaur & Ors. Applicant/petitioners

Vs.

M/s. Freshtech Hospitality Pvt. Ltd. & Anr. Respondents

Order under Section 241/242, 244 & 59 of the Companies Act

Order delivered on 14.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

**Ms. DEEPA KRISHAN,
Hon'ble Member(Technical)**

For the Applicant/petitioner : Mr. Abhishek Malhotra, Mr. Utkarsh, Advs.

For the Respondent : Mr. Krishnendu Datta, Mr. Aliraj Singh, Advs.

ORDER

C.A. No. 317(PB)/2017

Notice of the application.

A copy of the application has already been furnished to the Counsel for the petitioner-non-applicant, who seeks time to file reply. Let the reply be filed within two weeks with a copy in advance to the Counsel for the applicant. Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel for the non-applicant.

List the matter for arguments on 25th October, 2017.

— *Sd* —

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

— *Sd* —

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**